

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

Appeal No. 319/2017

CORAM:

**PRESENT: MS. DEEPA KRISHAN
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON
10.01.2018.**

NAME OF THE COMPANY: Income Tax Officer, Ward 23(3), New Delhi Vs.
ROC in the matter of M/s Shrisai Edutech Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 252(1) & 252(3)

S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE

For the Appellant: None

For the Respondent: Mr. Manish Raj, Company Prosecutor, ROC, Delhi

ORDER

Mr Manish Raj, Company Prosecutor, ROC submits that they shall be filing the reply during the course of the day. In principle, they have no objection to the restoration of the name of the company in the records. However, it would be expedient to have the report before passing any order.

Be listed on 11th January, 2018 for further consideration.

-S-d-1

**(Deepa Krishan)
Member (T)**

-S-d-1

**(Ina Malhotra)
Member (J)**